

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.401
IB-648(ND)/2019

IN THE MATTER OF:

Mr. Sudhir Gupta

.... **APPLICANT/PETITIONER**

Vs.

M/s. Edward Keventer (Successors) Pvt. Ltd.

.... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 07.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Piyush Singh, Mr. Akshay Srivastava, Ms. Riddhi Jain, Ms. Priyal Sarawagi, Advocates

For the Respondent : Mr. Kartik Nayar, Mr. Varun Kumar, Mr. Tarun Mehta, Advocates

ORDER

Ld. Counsel appearing for the Petitioner has submitted that they are exploring the possibility of settling the matter with the Corporate Debtor and sought time to report the results of the endeavours so made. Two weeks time is granted.

List the matter on **29.03.2023**.

Sd/-

(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)